

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

C.P NO. 44(ND)/2017
CA NO.

CORAM:



SH. R.VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.05.2017

NAME OF THE COMPANY: Shri Balaji Cycle Pvt. Ltd. & Anr.
Vs.
M/s. The Registrar of Companies

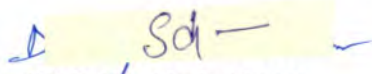
SECTION OF THE COMPANIES ACT: 252

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MANISH RAJ	Company prosecutor	for ROC, Delhi	
2.	SP Singh Chauhan	Advocate	Petitioner	
3.	Mukesh Arora	PCS		

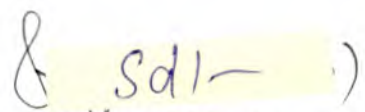
ORDER

Learned Counsel for the Petitioner is directed to furnish certificate from HSDIC in relation to the allotment of plot that it still stands in the name of the Company and that all the dues have been paid. For the said purpose he seeks 4 weeks time. In the circumstances, matter is adjourned to 18.7.2017.

Post the matter on 18.7.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)

U.D. Mehta
19.5.2017


(R. VARADHARAJAN)
MEMBER (JUDICIAL)